## GOVERNMENT OF INDIA MINISTRY OF NEW AND RENEWABLE ENERGY

## LOK SABHA UNSTARRED QUESTION NO. 1416

#### ANSWERED ON 15.12.2022

#### SOLAR POWER GENERATION

### 1416. SHRI MANOJ KOTAK SHRIMATI RAKSHA NIKHIL KHADSE

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether large number of plants established for Solar power generation especially in Himalayan States are still pending for registration of the units for claiming the subsidy claim under Industrial Development Scheme (IDS) for Central Investment Incentive for Access to Credit (CCIIAC) and Central Comprehensive Insurance Incentive (CCII) claims;
- (b) if so, the details thereof;
- (c) whether the Government has proposed to extend the IDS for such units and allow to submit/ forward their request for registration through the Nodal Agency;
- (d) if so, the details thereof;
- (e) whether such projects have started their commercial production and compiled the norms with the IDS but still not submitted their application for registration for getting enrolled under IDS and subsequently after getting registered submit their respective claims for CCIIAC & CCII;
- (f) if so, the details thereof; and
- (g) The details of such projects still pending to get registration under IDS for submitting their subsidy claims?

# ANSWER THE MINISTER OF NEW & RENEWABLE ENERGY AND POWER (SHRI R.K. SINGH)

- (a) & (b) The Department for Promotion of Industry and Internal Trade (DPIIT) has reported that a total of 100 Solar Power Plants (76 from Uttarakhand and 24 from Himachal Pradesh) have applied for registration under the Industrial Development Scheme applicable to Himalayan States/UTs. One Unit has been granted provisional registration.
- (c) & (d) The DPIIT has reported that the Industrial Development Scheme was in force from 01.04.2017 to 31.03.2022. Presently, there is no proposal for extending it.
- (e) & (f) The DPIIT has reported that only those industrial units which applied for registration on the Scheme portal on or before 31.03.2022 are to be considered for grant of registration, subject to availability of funds, and thereafter, for claiming the benefits under the scheme. Such units have to commence commercial production/operation within 18 months of registration.
- (g) As per reply in (a) and (b) above.

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